

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00372/2020

Jabalpur, this Tuesday, the 28th day of July, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Vipin Shrivastava,
 Aged about 40 yrs,
 S/o Shri N.K. Shrivastava,
 Occupation-Asst. Engineer (Q.A.)
 (C.Q.A.W.) Gun Carriage Factory
 Jabalpur (M.P.) -Applicant

(By Advocate –**Shri Anil Lala**)

V e r s u s

1. Union of India,
 Though the Secretary
 Ministry of Defense
 Govt. of India,
 101 South Block
 New Delhi-110001

2. The DDG (Coord), Department of
 Defense Production, (DGQA)
 Directorate of Quality Assurance
 Nirman Bhavan P.O. New Delhi-11

3. The Gun Carriage Factory Jabalpur
 Through the General Manager
 Distt-Jabalpur (M.P.) - Respondents

(By Advocate –**Shri S.P. Singh**)

O R D E R (Oral)

By Ramesh Singh Thakur, JM:-

This Original Application has been filed against order dated 10.07.2020 (Annexure A/1) whereby the applicant has been transferred from Jabalpur to New Delhi.



2. The main grounds for challenging the transfer order are that the applicant is a diabetic patient and taking regular medicine to control his ailment as per the medical advisory issued by WHO. Such patients are much prone to viral infection. It has been submitted by the applicant that due to COVID-19 getting infection from such virus is probable. It has been further submitted by the applicant that he is the only male member of family to take care of his family consisting of wife and small children and the whole family is scared of the posting at New Delhi.

3. It has been specifically submitted by the learned counsel for the applicant that the applicant has made a representation dated 14.07.2020 (Annexure A/3) which is pending.

4. It has been submitted by the learned counsel for the applicant that till date the order of transfer has not been implemented and the applicant will be satisfied if the

respondents are directed to decide the above representation in a time bound manner.

5. We have considered the matter and we are of the opinion that the natural justice would be met if the respondents are directed to decide the said representation in a time bound manner specifically when the respondents have not decided the representation.



6. Resultantly the respondents are directed to decide representation dated 14.07.2020 (Annexure A/3) within a period of three weeks and till then the transfer order dated 10.07.2020 (Annexure A/1) qua the applicant shall not be implemented.

7. Needless to say that the respondents shall pass the speaking and reasoned order as per the contention raised in the representation dated 14.07.2020 (Annexure A/3).

8. With these directions, this Original Application is disposed of at the admission stage itself.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

kc